



2026:AHC:47028

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 3224 of 2026

Puneet Kumar Sonkar

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Suresh Kumar, Suyash Pandey
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Suyash Pandey, learned counsel for the petitioner and Sri Vivek Singh, learned Standing Counsel, who appears for State-respondents.

2. The counsel for the rival parties have made a joint statement that they do not propose to file any further affidavits thus with the consent of the parties, writ petition is being decided at the fresh stage.

3. The case of the writ petitioner is that he was appointed on the post of Village Development Officer on 08.01.2008. However, according to the writ petitioner, one Anand Kumar Singh who was resident of the said village, expired in the year 2014 and one Pragya Singh claiming to be the wife of the deceased had preferred an application before the Block Development Officer to enter her name as well as the name of the daughter in the family register. As per the writ petitioner, the Block Development Officer, Baragaon, Varanasi entertained the said application and had made an endorsement and passed a routine order on the said application whereby the writ petitioner who was the Village Development Officer has been directed to investigate and verify the documents and enter the name as mentioned in the application as per the prevailing rules. According to the writ petitioner, there happened to be certain disputes inter se between the parties emanating from the application seeking recording of the name and a show cause notice came to be issued to the writ petitioner by Assistant Development Officer on 23.12.2005 as to why without there being any specific order, the writ petitioner proceeded to enter the name and why FIR be not lodged and disciplinary proceedings be not initiated. To which the writ petitioner tendered its reply and thereafter on 31.12.2025, Assistant Development

Officer, Panchayat Baragaon, Varanasi proceeded to passed an order, which is quoted hereinunder:

'प्रेषक,

सहायक विकास अधिकारी (पं०) बड़ागाँव-वाराणसी

प्रेष्य,

सचिव/ग्राम विकास अधिकारी

ग्रा०पं०-विराव कोट

वि०ख०-बड़ागाँव-वाराणसी

बिषय-आपके द्वारा प्रेषित पत्र दिनांक 29.12.2025 के संदर्भ में।

आपके द्वारा प्रेषित पत्र के माध्यम से क०सं० 01 से लगायत 09 तक में परिवार रजिस्टर ग्रा० पं० विराव कोट वि०ख० बड़ागाँव, तहसील पिण्डरा, जनपद वाराणसी जो परिवार रजिस्टर के मकान सं० 118 में नाम दर्ज करने के सम्बन्ध में अवगत करना है, कि परिवार रजिस्टर में किसी भी व्यक्ति का नाम दर्ज, संसोधन या निरस्त करने का अधिकार सहायक विकास अधिकारी (पं०) में 'नेहित है। संलग्न-उ०प्र०पंचायत राज (कुटुम्ब रजिस्ट्रों का अनुरक्षण) नियमावली 1970 की छाया प्रति।

आपके द्वारा बिना सहायक विकास अधिकारी (पं०) के आदेश के ग्रा०पं० विराव कोट परिवार रजिस्टर में मकान सं० 118 में श्रीमती प्रज्ञा सिंह अ अनन्या सिंह का नाम दर्ज किया गया है। साथ ही अभियुक्ति के कालम में स्पष्ट लिखा गया है, कि स०वि०अ० (पं०) बड़ागाँव के आदेश व सलाह पर किया गया है। परन्तु ऐसा कोई साक्ष्य / आदेश की कापी पत्र के साथ संलग्न नहीं है। जब कि आवेदन पत्र पर अद्योहस्ताक्षरी द्वारा स्पष्ट लिखा गया है, कि गा०वि०अ० / ग्रा०पं०अ० जॉचोउपरान्त नियमानुसार आवश्यक कार्यवाही करें। स०वि०अ० (पं०) के पास *Para Judiciary*/अर्ध न्यायिक शक्ति होती है। जिसके तहत स०वि०अ० (पं०) दर्ज, संसोधन या निरस्त करने हेतु लिखित आदेश देते है। जिसका अनुपालन आपके द्वारा नहीं किया गया है। जो *Para Judiciary* शक्ति वाले आदेश का अतिक्रमण है।

कुटरचना के सन्वन्ध में स्पष्ट करना है कि परिवार रजिस्टर ग्रा०पं० विराव कोट, वि०ख०बड़ागाँव, तहसील पिण्डस जनपद वाराणसी के मकान सं० 118 के परिवार के सदस्यों का विवरण पृष्ठ सं० 251 पर एक से लगावत 15 तक कमानुसार तथा पृष्ठ सं० 252 पर 18 से 19 तक परिवार के सदस्यों का नाम अंकित है। परन्तु आप द्वारा पृष्ठ सं० 252 पर कंठसं० 20 और 21 कमांक पर नाम दर्ज न करतें हुये पृष्ठ सं० 251 पर ही क०सं० 15. के बाद क्रमांक 20 और 21 अंकित किया गया हैजा कुटरचना का स्पष्ट प्रत्यक्ष प्रमाण है। जिसके लिये आप पूर्ण रूप से दोषी है।

साक्ष्य-परिवार रजि० के म०सं०-118 के पृष्ठ सं० 251 252 की छायाप्रति।

अतः उपरोक्त निष्कर्ष के आधार पर आपको दोषी मानते हुये विधिक कार्यवाही क्यों न प्रारम्भ की जाए ?

सहायक विकास अधिकारी (पं०)
बड़ागाँव-वाराणसी"

4. Questioning the same, the writ petitioner has been filed the present writ petition.

5. Learned counsel for the writ petitioner has submitted that first of all the writ petitioner could not have been implicated and there is no occasion to departmentally proceed against the writ petitioner. Submission is that even there happens to be a jurisdictional error as the District Development Officer is the appointing authority. He further submits that the contentions so raised by the writ petitioner in reply to the show cause notice has not been considered.

6. Learned Standing Counsel on the other hand submits that till date, no disciplinary proceedings has been initiated and further in case any charge-sheet is issued and served then it would be open for the writ petitioner to question the same either before the authority or before appropriate forum raising the issue of jurisdiction and also substantiating the claim that the writ petitioner has not committed any misconduct so as to warrant disciplinary proceedings.

7. Having heard learned counsel for the parties and bearing in mind the aforesaid fact situation, this Court does not find any justifiable ground at this stage to interfere, particularly, when departmental proceedings has not been initiated. Neither the writ petitioner has been suspended nor the writ petitioner has been served with the charge-sheet. In case any adverse orders are passed then it is always open for the writ petitioner to raise legal and factual issues in that regard.

8. Accordingly, the writ petition stands **disposed of**.

March 9, 2026
Ashu

(Vikas Budhwar,J.)